

(b) Apart from developmental efforts at creation of income and employment through growth in agriculture, industry and services, etc., special programmes for alleviation of poverty are also being implemented. These include programmes like Integrated Rural Development Programme, Jawahar Rozgar Yojana as well as some special programmes for the development of Scheduled Castes and Scheduled Tribes.

### STATEMENT

*Number and percentage of population below the poverty line by States (1987-88)*

S. No.	States and U.Ts.	Number of persons (Lakhs)
1	2	3
1	Andhra Pradesh	195.70
2	Assam	52.89
3	Bihar	336.54
4	Gujarat	73.25
5	Haryana	18.15
6	Himachal Pradesh	4.52
7	Jammu & Kashmir	9.79
8	Karnataka	136.46
9	Kerala	48.98
10	Madhya Pradesh	224.97
11	Maharashtra	214.10
12	Orissa	135.12
13	Punjab	13.88
14	Rajasthan	99.54
15	Tamil Nadu	176.85
16	Uttar Pradesh	448.34
17	West Bengal	173.45
18	Small States & U.Ts.	14.2
19	All India	2376.7

**Note:** 1. The above estimates are derived by using the poverty line of Rs. 49.09 per capita per month at 1973-74 prices corresponding to daily calorie requirement of 2400 per person

in rural areas and the poverty line of Rs. 56.64 per capita per month corresponding to calorie requirement of 2100 in urban areas.

- For up-dating the poverty line for 1987-88 C.S.O. Private Consumption deflator has been used.
- These calculations are based on the draft report of 43rd Round of National Sample Survey data on household consumer expenditure (Report No. 372, "Report on the Fourth Quinquennial Survey on Consumer Expenditure, N.S.S.O., June, 1990").
- The number of people below poverty line relates to the population as on 1st March, 1988.
- State-wise poverty ratios have been estimated using the same methodology as was used at the time of formulation of Seventh Five Year Plan. Since then a number of issues have been raised about the methodology of poverty estimation and these issues are being considered by an expert group headed by Dr. D.T. Lakdawala.
- The estimates presented here are likely to get revised in the light of the recommendations of the Expert Group.

[Translation]

### **Interim Relief to Victims of Bhopal Gas Tragedy**

1099. SHRI SUSHIL CHANDRA VARMA: Will the PRIME MINISTER be pleased to state:

(a) whether the Government of Madhya Pradesh have requested the Union Government to provide an additional allotment to the tune of Rs. 24 crore annually for distribution among the remaining one lakh victims of Bhopal Gas tragedy; and

(b) if so, when this additional amount is likely to be provided?

**THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN):** (a) and (b) The Government of Madhya Pradesh have requested for provision of an additional amount of Rs. 62 crores for distribution of Interim Relief for a period of 3 years to the remaining residents of about one lakh in the 36 severely affected municipal wards of Bhopal. The proposal is being considered.

[English]

**Reopening of Punalur Paper Mill**

1100. **SHRI KODIKKUNNIL SURESH:**

**PROF. SAVITHRI LAKSHMANAN:**

Will the **PRIME MINISTER** be pleased to state:

(a) the amount of debt which Punalur Paper Mill has to pay to ICICI and Canara Bank;

(b) Whether Punalur Paper Mill management has submitted any proposal to reopen the mill; if so, the reaction of the Union Government thereto;

(c) whether the Government have considered the request of the management of Punalur Paper Mill for withdrawal of receiver rule in that company; and

(d) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P. J. KURIEN):** (a) Reportedly, an amount of Rs. 11.90 crores plus interest from 30-9-1987 onwards is due from M/s. Punalur Paper Mills Ltd. to Canara Bank. As regards ICICI, it is understood that the Corporation has filed a suit for Rs. 3.60 crores against the company.

(b) Reportedly, M/s. Punalur Paper Mills Ltd. has submitted a rehabilitation proposal to ICICI.

(c) and (d) It has been reported by Canara Bank that an appeal made by M/s. Punalur Paper Mills Ltd. for withdrawal of receiver rule is pending before the Court.

**Centrally Sponsored Industries in Kota**

1102. **SHRI DAU DAYAL JOSHI:** Will the **PRIME MINISTER** be pleased to state the details of the Centrally sponsored industries in Kota region of Rajasthan?

**THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P. K. THUNGON):** There is only one Central Public Sector enterprise namely Instrumentation Ltd. with registered office in Kota region of Rajasthan.

**Criteria for Distribution of Edible Oils to States**

1103. **SHRI GOVINDRAO NIKAM:**

**SHRI PRAKASHBAPU VASANTRAO PATIL:**

Will the **PRIME MINISTER** be pleased to state:

(a) the criteria for the distribution of edible oils to the States;

(b) whether Maharashtra is deficit in edible oils and very low percentage of edible oil is given to the Maharashtra State in comparison to the other states;

(c) if so, the details thereof and whether the Government propose more allocation for the state; and

(d) if not, the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED):** (a) The allocation of imported edible oils to States/UTs is decided based on factors such as local availability of indigenous edible oils, realistic demand of the State/UT, availability of imported edible oils with the Government, pace of lifting etc.